

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH-I, CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **29.04.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : Baobab Broadband Ltd.
Vs
Gemini Communication Ltd.

MAIN PETITION NUMBER :CP/699/IB/2017

(IA/MA) APPLICATION NUMBERS

IA/1498(CHE)/2022 in IA/1215(CHE)/2021

COMMON ORDER

IA/1498(CHE)/2022

Present: Shri. R. Vidhya Shankar, Ld. Counsel for the Applicant.
Shri. T.K. Bhaskar, Ld. Counsel for R1/Liquidator.
Shri. Kalyan Jhabakh, Ld. Counsel for R2.

Reply filed by R2. Copy already served.

Arguments on the application partly heard.

Ld. Counsels for the parties are directed to file written synopsis of arguments not exceeding five pages.

List the application on **24.06.2024** for clarifications, if any.

IA(IBC)/327(CHE)/2024

Present: Ms. Vani, Ld. Counsel for the Applicant.
Shri. V. Mannivannan, Ld. Counsel for the Respondent/Liquidator.

Reply/counter is already on record.

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Rejoinder, if any, be filed within two weeks.

List this application with the other applications on **24.06.2024** for arguments.

Sd/-

**VENKATARAMAN SUBRAMANIAM
MEMBER (TECHNICAL)**

Sd/-

**SANJIV JAIN
MEMBER (JUDICIAL)**

vs